

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 320 of 2020

In the matter of:

Manasi Indrajit Wadkar.

....Appellant

Vs.

Union Bank of India & Anr.

...Respondents

Present

For Appellant: Mr. Abhishek Baid, Mr. Mohit Bafna and Mr. Abhirup Das Gupta, Advocates.

For Respondents: Mr. Rohan Aggarwal and Mr. A.K. Mishra, for Respondents.

Mr. Abhijeet Sinha and Mr. Darshit Dave, for R-1.

Ms. Mamta Binani, Mr. Sandeep Bajaj and Mr. Devansh Jain, for R-2.

ORDER

(Through Virtual Mode)

28.09.2020: Further heard Counsel for Respondent No. 1. Counsel for the Appellant wants to put on record a copy of letter dated 15th July, 2017 alongwith letter dated 12th July, 2017 which were sent by the Corporate Debtor to the Bank. The Appellant may file copy of those letters on record.

List the Appeal as '**Part Heard**' on **12th October, 2020** at **12:00 noon**.

**[Justice A.I.S Cheema]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

Sim/md